

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.365/PUN/2019

निर्धारण वर्ष / Assessment Year : 2012-13

Gayatri Builders, Flat No.101 & 102, Ashlesha Apartment, Near Sangam Press, Karve Road, Kothrud, Pune 411 004, Maharashtra PAN : AABFG0796J	Vs.	ITO, Ward-3(1), Pune
Appellant		Respondent

Assessee by None
Revenue by Shri S.P. Walimbe

Date of hearing 06-07-2022
Date of pronouncement 06-07-2022

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee is directed against the order passed by the CIT(A)-13, Pune on 24-12-2018 in relation to the assessment year 2012-13.

2. Before us, the assessee has filed a letter dated 09-05-2022 seeking withdrawal of the appeal. The relevant contents of such letter read as under :

"I Kantilal Patel, Partner of Gayatri Builders do hereby state that I have opted for Vivad Se Vishwas Scheme, 2020 for settlement of my

above appeal and further state that I have withdrawn my appeal at the above forum, the details of which are as under :

*Appeal No. ITA 365/PUN/2019
Forum : Income Tax Appellate Tribunal.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 06th July, 2022.

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 06th July, 2022
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent
3. The CIT(A)-13, Pune
4. The Pr.CIT-2, Pune
5. DR, ITAT, ‘A’ Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	06-07-2022	Sr.PS
2.	Draft placed before author	06-07-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		